

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:679

ANSWERED ON:09.12.2013

VIOLATIONS OF FACTORIES ACT

Ganpatrao Shri Jadhav Prataprao;Singh Shri Ratan

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of cases of violations of the Factories Act, 1948 that came to the notice of the Government during the last three years, State-wise;
- (b) the action taken by the Government against the guilty for violation of the said Act;
- (c) the number of the cases in which no action has been taken by the Government till date; and
- (d) the remedial steps taken by the Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (d): The Factories Act, 1948 and the State Factories Rules framed there under are enforced by the Chief Inspector of Factories (CIF) appointed under the Factories Act, 1948 by the respective State Governments/Union Territories (UTs) and therefore the responsibility to ensure compliance with the provisions of the Act and Rules rests with the respective State Government/UTs.

As per the data collected by Directorate General Factory Advice Service and Labour Institutes (DGFASLI) from the Chief Inspector of Factories, State-wise, the number of factories inspected during 2010, 2011 and 2012 is enclosed as Annexure-IA, Annexure-IB & Annexure-IC respectively.

As regards Prosecutions and Convictions under Section 92 and Section 96-A of the Factories Act, 1948, during last three years i.e. 2010, 2011 and 2012 the details are enclosed as Annexure-IIA, Annexure-IIB and Annexure-IIC respectively.